

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 1698**  
TO BE ANSWERED ON 31.07.2023

**Performance of Recyclers and Refurbishers**

1698. SHRI RITESH PANDEY:  
SHRI SUBHASH CHANDRA BAHERIA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government monitors and evaluates the performance of recyclers and refurbishers at regular intervals;
- (b) if so, the details of the measures being taken to ensure that the recycling process meets the highest standards of environmental protection including safe handling and disposal of hazardous substances and if not, the reasons therefor;
- (c) whether the Government has details of utilization of environmental compensation funds for management of battery waste;
- (d) if so, the details of the environmental compensation received in the Financial Year 2022-23, State/UTs-wise and if not, the reasons therefor;
- (e) whether the Government has any scheme to motivate and promote the Recycling and Reuse industry and if so, the details thereof; and
- (f) whether the Government has set any responsibility on the industries to recycle the residue components of their products and if so, the details thereof, if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

**(a) & (b):** Rules mandate recyclers and refurbishers to register with concerned State Pollution Control Boards/Pollution Control Committees. Recyclers and refurbishers have been mandated to ensure that the recycling/refurbishment is carried out in accordance with the guidelines. Recyclers/refurbishers have also been mandated to ensure that hazardous waste generated from their activities is managed as per the provisions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Recyclers and refurbishers file quarterly and/or annual returns regarding the information on recycled/refurbished quantities, quantity of hazardous and/or other waste including solid waste or plastic waste generated after recycling/refurbishment and disposal of such quantity, and the quarterly return are to be filed by the end of the month succeeding the end of the quarter.

**(c) & (d):** Ministry has notified Battery Waste Management Rules, 2022 on 22.08.2022 to ensure environmentally sound management of waste batteries. The environmental compensation collected under Battery Waste Management Rules, 2022 shall be utilised in collection and refurbishing or recycling of uncollected and non-recycled or non-refurbished

waste batteries. The modalities for utilisation of the funds for waste batteries management are recommended by the Committee for Implementation, constituted under the rules, for the approval of Central Government. Battery Waste Management Rules, 2022 were notified on 22nd August, 2022. The last date for filing of annual returns towards fulfilling obligations under Extended Producer Responsibility was 30<sup>th</sup> June, 2023 in respect of FY 2022-23.

**(e) & (f):** Producers of batteries have been mandated to meet Extended Producer Responsibility (EPR) targets for collection and recycling/refurbishment of waste batteries under the rules. To meet the EPR obligations, producers may engage themselves or authorise any other entity for collection, recycling or refurbishment of waste batteries.

Ministry of Electronics and Information Technology (MeitY) has notified the Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECES) vide Gazette Notification No. dated 01.04.2020 which provides financial incentive of 25% on capital expenditure for the identified list of electronic goods that comprise the downstream value chain of electronic products which includes E-waste recycling facility for extraction of precious metals from electronic components. The detailed information about the scheme is available at weblink <https://www.meity.gov.in/esdm/SPECS>. Also, to upgrade informal sector into formal value chain a project on “Informal Sector Capacity Building Upgradation with formation of recycling clusters under MSME CDP scheme” has been initiated by MeitY.

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